

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40973 of 2019

(Arising out of common Order-in-Appeal No.5, 6 & 7/2019 (CTA-II) dt.31.1.2019 passed by Commissioner of Central Tax (Appeals-II), CGST & Central Excise, Newry Towers, No.2054-I, II Avenue, 12th Main Road, Anna Nagar, Chennai - 600 040

**Sh.P.Gopalakrishna Reddy,
Managing Partner, M/s.Durga Industries,**

No.56/57, Kayilaramedu Colony,
Chinnaobulapuram, Gummidipoondi - 601 201.

Appellant

Vs

**Commissioner of CGST & Central Excise
- Central Tax**

Chennai Outer Commissionerate
Newry Towers, No.2054-I, II Avenue, 12th Main Road
Anna Nagar, Chennai - 600 040

Respondent

APPEARANCE:

For the Appellant : Sh.S.Sankaravadivelu, Advocate
For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.10.2020

DATE OF DECISION :29.10.2020

FINAL ORDER No. 41205/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr